

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 18/SM/2015
Along with IA No. 50/2017**

Subject : Suo-moto petition in the matter of declaration of commercial operation of Unit 20 to 50 of Mundra Ultra Mega Power project developed by Coastal Gujarat Power Limited.

Date of Hearing : 9.3.2018

Coram : Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Respondents : Coastal Gujarat Power Limited and others

Parties present : Shri C. S. Vaidyanathan, Senior Advocate, CGPL
Shri Bijoy Mohanty, CGPL
Shri Abhay Kumar, CGPL
Shri Puneet Kumar, CGPL
Shri Sitesh Mukherjee, Advocate, WRLDC
Shri Ashok Rajan, WRLDC
Shri G. Chakraborty, POSOCO
Ms. Ranjitha Ramachadran, Advocate, GUVNL
Ms. Divya Chaturvedi, Advocate, B & V
Shri Prateek Gupta, Advocate, B & V

Record of Proceedings

IA filed by Energy Watchdog was taken up for hearing. None appeared on the behalf of Energy Watchdog despite notice.

2. Learned senior counsel for CGPL objected to the IA of Energy Watchdog for being intervenor in the matter. Learned senior counsel further submitted that considering the fact that the Commission has allowed Shri M .C Bansal to participate in the proceedings, the Commission may decide if Energy Watchdog may also be allowed to participate in the proceedings.

3. After hearing the learned counsel for CGPL, the Commission allowed Energy Watchdog to participate in the proceedings and to file its submissions without being formally impleaded as a party to the suo moto petition. The Commission directed CGPL to share all relevant documents with Energy Watchdog.

4. The Commission directed Energy Watchdog to file its submissions by 23.3.2018, with an advance copy to the respondents. The Commission also directed CGPL,

WRLDC, Procurers, Independent Engineer and Shri M. C. Bansal to file their final submissions in the matter by 9.4.2018. The Commission directed that due date in filing the submission should be strictly complied with. No extension shall be given on that account.

5. The petition shall be listed for hearing on 17.4.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**